



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 23/2020

This the 3rd day of January, 2020

Hon'ble Mr. A. K. Bishnoi, Member (A)

Sukhber (Aged about 51 years),
S/o. Shri Vipatti Ram,
R/o. H. No. C-673,
Shaheed Nagar, Gaziabad
U.P. – 201 006.

...Applicant

(By Advocate : Mr. Arun Kumar)

Versus

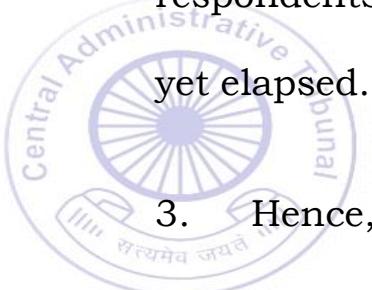
1. East Delhi Municipal Corporation
Through its Commissioner
419, Udyog Sadan, Patparganj,
Industrial Area, Delhi – 110 092.
2. The Deputy Commissioner,
East Delhi Municipal Corporation
Shahdara, South Zone,
Karkardooma, Delhi – 110 032.
3. The Department of Accounts and Finance
EDMC, Shahdara, South Zone,
Karkardooma, Delhi – 110 032. ...Respondents

(By Advocate : Mr. Rohit Sehrawat)

O R D E R (ORAL)

In the present matter, it has been observed by the Registry that the present O.A is premature.

2. A perusal of the O.A reveals that the applicant made a representation dated 18.09.2019 to the respondents ventilating his grievances, which is pending with the



respondents and the prescribed period of limitation has not yet elapsed.

3. Hence, the present O.A deserves to be dismissed being premature.

4. Ordered accordingly. No costs.

(A. K. Bishnoi)
Member (A)

/Mbt/